

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.34766 of 2020

In Re : Removal of Unauthorized Petitioner
Religious Structures on Public Land

-versus-

Chief Secretary, State of Odisha Opposite Party

Mr. P.K. Muduli, Additional Government Advocate

CORAM:
THE CHIEF JUSTICE
JUSTICE B.P. ROUTRAY

ORDER
13.04.2021

Order No.

- 03.
1. This matter is taken up by video conferencing mode.
 2. An affidavit has been filed by the Chief Secretary, Government of Odisha pursuant to the order dated 24th February, 2021. It is stated that as per the report received from the Collector and District Magistrates of 30 districts, of a total 18274 unauthorized constructions of religious nature on public land in Odisha, 1609 have been removed, 439 have been relocated and 10572 have been regularized. It is stated that where the encroachments do not cause traffic, public nuisance or inconvenience, their regularization is being processed.
 3. There still remain over 12500 unauthorized constructions of religious nature on public land in Odisha.

4. An updated status report on the action taken to deal with the remaining unauthorized constructions be placed on record by the next date.

5. List on 3rd August, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

S.K. Jena/P.A.

